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**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

O.A.No.060/00808/2014

Decided on : 21.09.2015

**CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER
HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER**

Raj Kumar, aged 47 years, son of Shri Mangal Singh, Stenographer, Sports Authority of India, Northern Regional Centre, Hockey Stadium, Sector 42, Chandigarh, resident of House No.266, Sector 44/A, Chandigarh.

Applicant

Versus

1. Sports Authority of India, Jawahar Lal Nehru Stadium, Lodhi Road Complex, New Delhi-110 003 through its Director General.
2. Sanjeev Sharma, Director Incharge, Sports Authority of India, Sports Authority of India, Northern Regional Centre, Hockey Stadium, Sector 42, Chandigarh.
3. Ajit Singh, Deputy Director, Sports Authority of India, Northern Regional Centre, Hockey Stadium, Sector 42, Chandigarh.
4. P.K. Mattu, Assistant Director (Admn.), Sports Authority of India, Northern Regional Centre, Hockey Stadium, Sector 42, Chandigarh.

Respondents

Present: Mr. Bipan Sharma, counsel for the applicant
Mr. P.C. Goel, counsel for the respondents

ORDER

HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

1. MA No.060/01006/2015 has been filed under Rule 8 (3) of Central Administrative Tribunal (Procedure) Rules, 1987, on behalf of the respondents to dispose of the main case in view of orders of Appellate Authority dated 28.08.2015.

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2. Learned counsel for the applicant states at the bar that the present OA has been rendered infructuous and requests that the same may be disposed of as such.
3. The OA and MA No.060/01006/2015 are disposed of accordingly.

Rs —
(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER

B. A. Agrawal

(DR. BRAHM A. AGRAWAL)
JUDICIAL MEMBER

Place: Chandigarh
Dated: 21.09.2015

SV: